

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 15
(IB)-1367(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd.

.... Petitioner

Vs.

C & C Construction Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.08.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Samdarshi Sanjay, Adv. in IA 3146/2020
Mr. Arnaav Pankaj, Adv. in IA 2334 & 3146 of 2020
Mr. Dhruv Gupta, Adv. in IA 3118/2020

For the Respondent

Mr. Swapnil Gupta, Adv. for Promoter/Director

For the RP

Mr. Pulkit Deora, Ms. Navya Khillon, Advs.

ORDER

IA-3230/2020

Report is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

IA-3230/2020 stands disposed of.

IA-3246/2020

Report is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

IA-3246/2020 stands disposed of.

In IA-3246/2020 filed by the Resolution Professional, the relief sought is as follows:



“ a. Pass an order thereby taking on record the amended constitution of the Committee of Creditors for the Corporate Debtor;”.

For there being no objection from any of the stakeholders with regard to re-constitution of CoC, this Bench by taking into consideration about existing Creditors assigning the debt to Asset Reconstruction Company, this Bench hereby allows the RP to reconstitute the CoC by substituting two creditors with assignees as part of the CoC. Accordingly, IA-3246/2020 is hereby **allowed**.

In IA-1586/2020, for the Resolution Professional has sought for extension of CIRP period for another 45 days based on the resolution passed by the CoC on 24.02.2020, the same is hereby extended with effect from **25.02.2020**. Accordingly, IA-1586/2020 is hereby **disposed of**.

On the request of the Applicant counsel, IA-3146/2020 is hereby **dismissed as withdrawn** with liberty to the Applicant to file fresh application from the competent persons on the same cause of action.

List IA-3118/2020, IA-2334/2020 and IA-2240/2020 for hearing on **24.09.2020**.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)